

DETAILS OF THE MINE IN RAICHUR DISTRICT

Name of the Block	Joladahadegi- Block 2
Name of the lease	P .L .Kamble
Name of the river	River Krishna
Date of EC granted	EC No. DEIAA-OS-25-MIN-2017 dt. 08.06.2017
Geo-Co-ordinates	1. 16 °29' 40.20" N , 76°56' 15.03" E 2. 16 °29' 45.21" N , 76°56' 13.93" E 3. 16 °29' 43.61" N , 76°56' 02.34" E 4. 16 °29' 38.36" N , 76°56' 04.97" E
Permitted Quantity in MTPA	48000
Total area	12.20 Acres (i.e 4.93 Ha)
Depth for mining allowed.	Not mentioned * As per quarry plan it is 1.5m
Type of mining	Not mentioned* As per quarry plan it is semi mechanized

*Mentioned as Working should be carried out as per MoEFCC guidelines

As informed by DMG, Raichur, the mining activities is allowed only during November to May end, which is usually a dry season which is as per “**Sustainable sand mining guidelines-2016**”. Further, mining activities is allowed only from 6.00 AM to 6.00 PM. The details on year-wise quantity of sand mined since from the grant of EC is given in table below:

Quantity of sand mined since 8th June, 2017 (year-wise)

2017-18 (in MTPA)	2018-19 (in MTPA)	2019-20 (in MTPA)	2020-21 (till date (in MTPA)	Total quantity mined (in MT)
0	19500	43974	12804	76278

Observations:

1. From the above table, it is inferred that the sand is mined by the lease within the permitted quantity.
2. The royalty paid by the leasee to Govt. is **Rs. 5, 15, 95, 617/-** (Rupees five crores fifteen lakhs, ninety-five thousand six hundred and seventeen only) at the rate of **Rs. 60/-** per ton along with bid amount of **Rs. 606/-** per ton.
3. The Committee has noted from the Google earth imageries that above said mine has commenced their mining activity only after the grant of EC.
4. The lease has also displayed EC details at their stock yard.
5. In the EC, depth allowed for mining & method to be used for mining is mentioned in general as “Working should be carried out as per MoEFCC guidelines”.
6. No violations of EC conditions are observed by the committee. However, DMG has imposed penalty of Rs. 19, 01, 952/- to above said lease for violations of Standard Operating Procedure such as with one permit leasee has transported sand in 127 multiple trips. Also mine owner has been imposed Rs 2.0 lakhs for using heavy machinery – Hitachi for mining. FIRs have also been filed for using heavy machinery – Hitachi for mining.
